

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 122
(IB)-549/ND/2020

IN THE MATTER OF:

Ms. Sandhya Sethi & Anr. ... Applicant

Vs.

M/s Inteco Special Melting Technologies ... Respondent
India Pvt. Ltd.

Order under Section 7 of IBC

Order delivered on 05.07.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent : Mr. Manu Yadav, Ms. Parul Kashyap, Advs.

ORDER

Pleadings are complete. Learned Counsel for the Applicant requests that he may be permitted to file additional documents. At this stage, after the pleadings are over, there is no need of granting such liberty. The applicant may rely on the documents at the time of hearing and if required, it will be considered.

List on **11.08.2021.**

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)